

CONTENTS

**Fifteenth Series, Vol. XXXV, Fourteenth Session, 2013/1935 (Saka)
No. 16, Friday, August 30, 2013/Bhadrapada 8, 1935 (Saka)**

<u>SUBJECT</u>	<u>PAGES</u>
WRITTEN ANSWERS TO QUESTIONS	
*Starred Question Nos.281 to 300	3-79
Unstarred Question Nos.3221 to 3450	80-460B

* Due to continuous interruptions in the House Starred Questions could not be taken up for oral answers. Therefore, these Starred Questions were treated as Unstarred Questions.

STATEMENT BY THE PRIME MINISTER Current economic situation in the country	462-466
PAPERS LAID ON THE TABLE	467-499
MESSAGE FROM RAJYA SABHA	500
COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS Minutes	501
STANDING COMMITTEE ON AGRICULTURE 50th Report	501
STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION 30th and 31st Reports	501
STANDING COMMITTEE ON RURAL DEVELOPMENT 46th Report	502
COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES 3rd Report	502
STANDING COMMITTEE ON COMMERCE 112th Report	502
STANDING COMMITTEE ON HEALTH AND FAMILY FAMILY WELFARE 72nd Report	503

**STANDING COMMITTEE ON PERSONNEL, PUBLIC
GRIEVANCES, LAW AND JUSTICE
62nd Report**

503

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 184th Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations/observations contained in the 176th Report of the Committee on Demands for Grants (2012-13), pertaining to the Ministry of Tourism.

Dr. K. Chiranjeevi

504-505

**STATEMENT CORRECTING REPLY TO
UNSTARRED QUESTION NO. 2423 DATED
10.03.2011 REGARDING OWNERSHIP OF
NATURAL OIL AND GAS RESOURCES**

Shrimati Panabaka Lakshmi

506-507

BUSINESS OF THE HOUSE

508-511

**MOTION RE: 33RD TO 36TH REPORT OF THE
COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

512

DISCUSSION UNDER RULE 193

Government of India's response and measures
taken for relief and reconstruction in the wake
of Natural Disaster in Uttarakhand

Shrimati Sushma Swaraj

521

ANNEXURE – I

Member-wise Index to Starred Questions

522

Member-wise Index to Unstarred Questions

523-527

ANNEXURE – II

Ministry-wise Index to Starred Questions

528

Ministry-wise Index to Unstarred Questions

529-530

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Friday, August 30, 2013/Bhadrapada 8, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

MADAM SPEAKER: Question Hour. Q. No. 281 – Shri Shivarama Gouda.

... (*Interruptions*)

11.0 ½ hrs

At this stage, Shri C. Sivasami, Shri K. Narayan Rao, Shri S.P.Y. Reddy and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

MADAM SPEAKER: Shri Sharad Yadav.

... (व्यवधान)

अध्यक्ष महोदया : शरद यादव जी, आप बोलिए।

... (व्यवधान)

MADAM SPEAKER: Please sit down. Allow him to speak.

... (*Interruptions*)

श्री शरद यादव (मधेपुरा): अध्यक्ष जी, इस स्थिति में बोलना मुश्किल है। ... (व्यवधान)

अध्यक्ष महोदया : आप बोलिए।

... (व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

11.03 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker *in the Chair*)

... (*Interruptions*)

MADAM SPEAKER: Hon. Prime Minister.

... (*Interruptions*)

SHRI T.R. BAALU (SRIPERUMBUDUR): Madam, more than 40 fishermen have been jailed... (*Interruptions*) The Government of India is having lukewarm attitude.... (*Interruptions*) We demand hon. Prime Minister to intervene and to release all the fishermen from Sri Lankan jails... (*Interruptions*)

MADAM SPEAKER: Hon. Members, please sit down.

... (*Interruptions*)

MADAM SPEAKER: Nothing will go no record.

(*Interruptions*) ... *

MADAM SPEAKER: Hon. Members, Please put these placards off.

... (*Interruptions*)

MADAM SPEAKER: No, you cannot do that. We are having the statement of the hon. Prime Minister. Please sit down now.

... (*Interruptions*)

MADAM SPEAKER: Yesterday, you had demanded the statement.

... (*Interruptions*)

MADAM SPEAKER: Please sit down.

... (*Interruptions*)

MADAM SPEAKER: Hon. Members, you have to sit down. Just sit down.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

* Not recorded.

12.02 hrs

**STATEMENT BY THE PRIME MINISTER
Current economic situation in the country**

MADAM SPEAKER: Yes, the hon. Prime Minister, now.

THE PRIME MINISTER (DR. MANMOHAN SINGH): Madam Speaker, the movement of the exchange rate of the Indian Rupee recently has been a matter of concern. The Rupee has depreciated sharply against the dollar since the last week of May. There are concerns; and justifiably so, of the impact this would have on our economy.

Madam, what triggered the sharp and sudden depreciation was the markets' reaction to certain unexpected external developments. On May, 22, 2013, the United States' Federal Reserve indicated that it would soon taper its Quantitative Easing as the US economy was recovering. This led to a reversal of capital flows to Emerging Economies, which are now sharply pulling down not just the Rupee but also the Brazilian Real, the Turkish Lira, the Indonesian Rupiah, the South African Rand and many other currencies.

While global factors such as tensions over Syria and the prospect of the US Federal Reserve tapering its policy of Quantitative Easing have caused general weaknesses in the Emerging Market currencies, the Rupee has been especially hit because of our large Current Account Deficit and some other domestic factors. We intend to act to reduce the Current Account Deficit and bring about an improvement in the functioning of our economy.

In 2010-11 and the years prior to it, our Current Account Deficit was more modest and financing it was not difficult, even in the crisis year of 2008-09. Since then, there has been a deterioration, mainly on account of huge imports of gold, higher costs of crude oil imports and recently, of coal. On the export side, weak demand in major markets has kept our exports from growing. Exports have been

further hit by a collapse in iron ore exports. Taken together, these factors have made our Current Account Deficit unsustainably large.

Clearly, Madam, we need to reduce our appetite for gold, economise in the use of petroleum products and take steps to increase our exports.

We have taken measures to reduce the Current Account Deficit. The Finance Minister has indicated that it will be below \$ 70 billion this year, and we will take all possible steps to ensure that outcome. These are already showing results with a declining trade deficit in both June and July. The Government is confident that we will be able to lower our Current Account Deficit to \$70 billion. Our medium term objective is to reduce the Current Account Deficit to 2.5 per cent of our GDP. Our short term objective is to finance the current account deficit in an orderly fashion. We will make every effort to maintain a macro economic framework friendly to foreign capital inflows to enable orderly financing of the Current Account Deficit.

Madam Speaker, coming back to the effects of the Rupee depreciation, we must realise that part of this depreciation was merely a needed adjustment. Inflation in India has been much higher than in the advanced countries. Therefore, it is natural that there has to be a correction in the exchange rate to account for this difference. To some extent, depreciation can be good for the economy as this will help to increase our export competitiveness and discourage imports.

There are many sectors which are regaining competitiveness in export markets as a result of the fall in the exchange rate. Over the next few months, I expect the effects of this to be felt more strongly, both in exports and in the financial position of exporting sectors. This in itself would correct the Current Account Deficit to some extent.

However, foreign exchange markets have a notorious history of overshooting. Unfortunately, this is what is happening not only in relation to the Rupee but also other currencies.

The Reserve Bank and the Government have taken a number of steps to stabilize the Rupee. Some measures have given rise to doubts in some quarters that capital controls are on the horizon. I would like to assure the House and the world at large that the Government is not contemplating any such measures. The last two decades have seen India grow as an open economy and we have benefited from it. There is no question of reversing these policies just because there is some turbulence in capital and currency markets. The sudden decline in the exchange rate is certainly a shock, but we will address this through other measures, not through capital controls or by reversing the process of reforms. The Finance Minister has clarified this matter at length, and I take this opportunity to reaffirm our position.

Madam Speaker, Ultimately, the value of the Rupee is determined by the fundamentals of our economy. While we have taken a number of actions to strengthen those fundamentals, we intend to do more.

Growth has slowed in recent months. I expect growth in the first quarter of 2013-14 to be relatively flat, but as the effects of the good monsoon kick in, I expect it to pick up.

There are many reasons for this optimism. The decisions of the Cabinet Committee on Investment in reviving stalled projects will start bearing fruit in the second half of the year. The full effects of the growth friendly measures that have been taken over the last six months, such as liberalizing norms for Foreign Direct Investment, resolution of some tax issues of concern to industry and fuel subsidy reform will come into play over the year, resulting in higher growth particularly in manufacturing. Exports are also starting to look up as the growth performance of the rest of the world is showing signs of improving. So, I believe growth will pick up in the second half of the fiscal year barring extreme unforeseen eventualities.

Madam, there are questions about the size of the fiscal deficit. The Government will do whatever is necessary to contain the fiscal deficit to 4.8 per cent of GDP this year. The most growth-friendly way to contain the deficit is to spend carefully, especially on subsidies that do not reach the poor, and we will take effective steps to that end.

Madam, inflation measured by the Wholesale Price Index has been coming down, even though inflation measured by the Consumer Price Index is still too high. Depreciation of the Rupee and rise in Dollar prices of petroleum products will no doubt lead to some further upward pressure on prices. The Reserve Bank will therefore continue to focus on bringing down inflation. The favourable monsoon and the anticipated good harvest will help bring down food prices and ease the task of controlling inflation.

All in all, the macro-stabilization process, which should support the value of the Rupee, is under way. I expect that as the fruits of our efforts materialize, currency markets will recover.

Madam Speaker, even while we go about doing what is necessary, it is important to recognize that the fundamentals of the Indian economy continue to be strong. India's overall public-debt to GDP ratio has been on a declining trend from 73.2 per cent of GDP in 2006-07 to 66 per cent in 2012-13. Similarly, India's external debt is only 21.2 per cent of our GDP and while short-term debt has risen, it stands at no more than 5.2 per cent of our GDP. Our foreign exchange reserves stand at US\$ 278 billion and are more than sufficient to meet India's external financing requirements.

Madam, many foreign analysts worry about banking problems that may arise in the wake of the currency crisis. The Indian banking sector has been seen some rise in bad debts. The question that needs to be asked is whether there is a liquidity problem or a solvency problem for the borrowers.

My belief is that there is a liquidity problem. Many of the projects are not unviable but only delayed, in contrast to the over-building that has characterised the banking sector problems in many other countries. As these projects come on stream, they will generate revenue and repay loans. Our banks are, fortunately, well capitalised, much above the Basel norms and they have the capacity to provide for any non-performing assets until those assets are turned around.

Madam Speaker, the easy reforms of the past have been done. We have the more difficult reforms to do, such as reduction of subsidies, insurance and pension sector reforms, eliminating bureaucratic red-tape and implementing Goods and Services Tax. These are not low hanging fruit and they need active political consensus.

It is here that I urge hon. Members across the political spectrum to reflect on the need of the hour. Many laws that are necessary are held up for lack of political consensus. Reforms such as the Goods and Services Tax, which everyone agrees is essential to restore growth and boost revenues, require States to come to an agreement. We need to forge consensus on such vital issues. I urge political parties to work towards this end and to join in the Government's efforts to put the economy back on the path of stable, sustainable growth.

Madam, there may be short-term shocks to our economy and we need to face them. That is the reality of operating in a globalised economy, whose benefits we have reaped over the last 15 to 20 years. We will need to ensure that the fundamentals of the economy remain strong so that India continues to grow at a healthy rate for many years to come. That we will ensure. We are, no doubt, faced with important challenges, but we have the capacity to address them. It is at times like these that the nation shows what it is truly capable of.

12.18 hrs

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now Papers to be laid – Shri Ghulam Nabi Azad.

... (*Interruptions*)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2011-2012.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9640/15/13]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-

- (i) The Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2013 published in Notification No. 4/15015/30/2011 in Gazette of India dated 10th June, 2013.
- (ii) The Food Safety and Standards (Packaging and Labelling) Amendment Regulations, 2013 published in Notification No. 4/15015/30/2011 in Gazette of India dated 10th June, 2013.

- (iii) The Food Safety and Standards (Laboratory and Sample Analysis) (Amendment) Regulations, 2013 published in Notification No. 4/15015/30/2011 in Gazette of India dated 8th February, 2013.
- (iv) The Food Safety and Standards (Prohibition and Restricts on sales) (Amendment) Regulations, 2013 published in Notification No. 4/15015/30/2011 in Gazette of India dated 8th February, 2013.
- (v) The Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2013 published in Notification No. F. No. P. 15014/1/2011-PFA/FSSAI in Gazette of India dated 27th June, 2013.
- (vi) The Food Safety and Standards (Packaging and Labelling) Amendment Regulations, 2013 published in Notification No. F. No. P. 15014/1/2011-PFA/FSSAI in Gazette of India dated 27th June, 2013.

[Placed in Library. See No. LT 9641/15/13]

(4) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 7 of the All India Institute of Medical Sciences Act, 1956:-

- (i) S.O.2350(E) published in Gazette of India dated 2nd August, 2013, nominating the Union Minister of Health and Family Welfare as the President of the All India Institute of Medical Sciences, Rishikesh.
- (ii) S.O.2351(E) published in Gazette of India dated 2nd August, 2013, nominating the Union Minister of Health and Family Welfare as the President of the All India Institute of Medical Sciences, Raipur.
- (iii) S.O.2352(E) published in Gazette of India dated 2nd August, 2013, nominating the Union Minister of Health and Family Welfare as the President of the All India Institute of Medical Sciences, Patna.
- (iv) S.O.2353(E) published in Gazette of India dated 2nd August, 2013, nominating the Union Minister of Health and Family Welfare as the

President of the All India Institute of Medical Sciences, Bhubaneswar.

- (v) S.O.2354(E) published in Gazette of India dated 2nd August, 2013, nominating the Union Minister of Health and Family Welfare as the President of the All India Institute of Medical Sciences, Bhopal.
- (vi) S.O.2355(E) published in Gazette of India dated 2nd August, 2013, nominating the Union Minister of Health and Family Welfare as the President of the All India Institute of Medical Sciences, Jodhpur.

[Placed in Library. See No. LT 9642/15/13]

(5) A copy each of the following Notifications (Hindi and English versions) issued under Sections 3 and 4 of the All India Institute of Medical Sciences Act, 1956:-

- (i) G.S.R.549(E) published in Gazette of India dated 14th August, 2013, regarding establishment of AIIMS at Rae Bareli, Uttar Pradesh under provisions of AIIMS (Amendment) Act, 2012.
- (ii) S.O.2011(E) published in Gazette of India dated 4th July, 2013, constituting the All India Institute of Medical Sciences, Bhopal, consisting of members, mentioned therein.
- (iii) S.O.2012(E) published in Gazette of India dated 4th July, 2013, constituting the All India Institute of Medical Sciences, Bhubaneswar, consisting of members, mentioned therein.
- (iv) S.O.2013(E) published in Gazette of India dated 4th July, 2013, constituting the All India Institute of Medical Sciences, Jodhpur, consisting of members, mentioned therein.
- (v) S.O.2014(E) published in Gazette of India dated 4th July, 2013, constituting the All India Institute of Medical Sciences, Patna, consisting of members, mentioned therein.

- (vi) S.O.2015(E) published in Gazette of India dated 4th July, 2013, constituting the All India Institute of Medical Sciences, Raipur, consisting of members, mentioned therein.
- (vii) S.O.2016(E) published in Gazette of India dated 4th July, 2013, constituting the All India Institute of Medical Sciences, Rishikesh, consisting of members, mentioned therein.

[Placed in Library. See No. LT 9643/15/13]

- (6) A copy of the Notification No. G.S.R.550(E) (Hindi and English versions) published in Gazette of India dated 14th August, 2013, regarding delegation of administrative and financial powers to the Directors of six new All India Institutes of Medical Sciences issued under sub-section (1) of Section 27D of the All India Institute of Medical Sciences (Amendment) Act, 2012.

[Placed in Library. See No. LT 9644/15/13]

... (*Interruptions*)

12.18½ hrs

At this stage, Shri K. Narayana Rao and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. KRUPARANI KILLI): Madam, on behalf of Shri Kapil Sibal, I beg to lay on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 1998-1999, together with Audit Report thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9645/15/13]

- (3) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 1999-2000, together with Audit Report thereon.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 9646/15/13]

- (5) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2000-2001, together with Audit Report thereon.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 9647/15/13]

- (7) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2001-2002, together with Audit Report thereon.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT 9648/15/13]

- (9) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2002-2003, together with Audit Report thereon.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library. See No. LT 9649/15/13]

- (11) A copy of the Conduct of Elections (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. S.O. 2470(E) in Gazette of India

dated 14th August, 2013 under sub-section (3) of Section 169 of the Representation of the People Act, 1951.

[Placed in Library. See No. LT 9650/15/13]

... (*Interruptions*)

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI):

Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2011-2012, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9651/15/13]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958:-

- (i) The National Monuments Authority (Conditions of Service of Chairman and Members of the Authority and Conduct of Business) Rules, 2011 published in Notification No. G.S.R. 635(E) in Gazette of India dated 24th August, 2011.
- (ii) The Ancient Monuments and Archaeological Sites and Remains (Framing of Heritage Bye-laws and Other Functions of the Competent Authority) Rules, 2011 published in Notification No. G.S.R. 636(E) in Gazette of India dated 24th August, 2011.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 9652/15/13]

... (*Interruptions*)

12.19 hrs

At this stage, Shrimati Sushma Swaraj and some other hon. Members left the House.

... (*Interruptions*)

12.19 ¼ hrs

At this stage, Shri Basu Deb Acharia and some other hon. Members left the House.

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2011-2012.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9653/15/13]

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): Madam, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Micro, Small and Medium Enterprises for the year 2013-2014.

[Placed in Library. See No. LT 9654/15/13]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Madam, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2012.

[Placed in Library. See No. LT 9655/15/13]

- (2) A copy of the All India Services (Death-cum-Retirement Benefits) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 492(E) in Gazette of India dated 18th July, 2013 under sub-section (2) of Section 3 of the All India Services Act, 1951.

[Placed in Library. See No. LT 9656/15/13]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and Ministry of Petroleum and Natural Gas for the year 2013-2014.

[Placed in Library. See No. LT 9657/15/13]

- (2) Memorandum of Understanding between the Handicrafts and Handlooms Exports Corporation of India Limited and the Ministry of Textiles for the year 2013-2014.

[Placed in Library. See No. LT 9658/15/13]

... (*Interruptions*)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Madam, on behalf of Shrimati Santosh Chowdhary, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2011-

2012, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Siddha, Chennai, for the year 2011-2012.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9659/15/13]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2011-2012.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 9660/15/13]

(5) A copy of the Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) Amendment Regulations, 2013 (Hindi and English versions) published in Notification No. 18-12/2013 Siddha (Syllabus-UG) in Gazette of India dated 2nd May, 2013 under sub-section (2) of Section 36 of the Indian Medicine Central Council Act, 1970, together with a corrigendum thereto published in Notification No. 18-12/2013 Siddha (Syllabus-UG) dated 7th August, 2013.

[Placed in Library. See No. LT 9661/15/13]

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR):

Madam, on behalf of Shri Jitin Prasada, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9662/15/13]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 9663/15/13]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2011-2012.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 9664/15/13]

- (7) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Hari Singh Gour Vishwavidyalaya, Sagar, for the year 2011-2012, together with Audit Report thereon.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT 9665/15/13]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Arunachal Pradesh Rashtriya Madhyamik Shiksha Abhiyan, Itanagar, for the year 2011-2012, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Arunachal Pradesh Rashtriya Madhyamik Shiksha Abhiyan, Itanagar, for the year 2011-2012.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library. See No. LT 9666/15/13]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan, Mumbai, for the year 2011-2012, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha

Abhiyan, Mumbai, for the year 2011-2012.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library. See No. LT 9667/15/13]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Puducherry, Puducherry, for the year 2011-2012, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Puducherry, Puducherry, for the year 2011-2012.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library. See No. LT 9668/15/13]

... (Interruptions)

12.20 hrs

At this stage, Shri M. Anandan and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

12.20 ¼ hrs

At this stage, Shri Subrata Bakshi and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): Madam, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

- (1) The Indo-Tibetan Border Police Force, Inspector (Pioneer), Group 'B' Post Recruitment Rules, 2011 published in Notification No. G.S.R. 788(E) in Gazette of India dated 31st October, 2011.
- (2) The Indo-Tibetan Border Police Force, General Duty Cadre (Group 'B' and Group 'C' Posts) Recruitment Rules, 2012 published in Notification No. G.S.R. 817(E) in Gazette of India dated 8th November, 2012.
- (3) The Indo-Tibetan Border Police Force, Combatant Accounts Cadre, Group 'A' and Group 'B' Posts Recruitment Rules, 2012 published in Notification No. G.S.R. 814(E) in Gazette of India dated 7th November, 2012.
- (4) The Indo-Tibetan Border Police Force, Engineering Cadre, (Group 'A' Posts) Recruitment Rules, 2012 published in Notification No. G.S.R. 484(E) in Gazette of India dated 21st June, 2012.
- (5) The Indo-Tibetan Border Police Force, (Publication and Printing Cadre) Group 'B' and Group 'C' Posts Recruitment (Amendment) Rules, 2012 published in Notification No. G.S.R. 397(E) in Gazette of India dated 29th May, 2012.
- (6) The Indo-Tibetan Border Police Force, Veterinary Cadre Group 'A' Posts Recruitment (Amendment) Rules, 2012 published in Notification No. G.S.R. 297(E) in Gazette of India dated 17th April, 2012.
- (7) The Indo-Tibetan Border Police Force, (Animal Transport Cadre) Group 'A' Post Recruitment Rules, 2012 published in Notification No. G.S.R. 252(E) in Gazette of India dated 26th March, 2012.
- (8) The Indo-Tibetan Border Police Force, Sub-Inspector (Medic) Para Medical Cadre Group 'B' Posts Recruitment Rules, 2011

published in Notification No. G.S.R. 61(E) in Gazette of India dated 3rd February, 2012.

- (9) The Indo-Tibetan Border Police Force, Telecommunication Cadre (Group 'B' and 'C' Posts) Recruitment (Amendment) Rules, 2012 published in Notification No. G.S.R. 237(E) in Gazette of India dated 21st March, 2012.
- (10) The Indo-Tibetan Border Police Force, Deputy Commandant (Official Language) and Assistant Commandant (Official Language), Group 'A' Posts, Recruitment Rules, 2011 published in Notification No. G.S.R. 62(E) in Gazette of India dated 3rd February, 2012.
- (11) The Indo-Tibetan Border Police Force, Deputy Commandant (Office) and Deputy Commandant (Principal Private Secretary) Group 'A' Posts, Recruitment Rules, 2011 published in Notification No. G.S.R. 63(E) in Gazette of India dated 3rd February, 2012.
- (12) The Indo-Tibetan Border Police Force, Deputy Commandant (Education and Stress Counsellor) Group 'A' Posts, Recruitment Rules, 2011 published in Notification No. G.S.R. 60(E) in Gazette of India dated 3rd February, 2012.
- (13) The Indo-Tibetan Border Police Force, Education and Stress Counsellor Cadre, Group 'A', 'B' and 'C' Posts, Recruitment Rules, 2012 published in Notification No. G.S.R. 618(E) in Gazette of India dated 7th August, 2012.
- (14) The Indo-Tibetan Border Police Force, General Duty Cadre (Group 'A' Posts) Recruitment (Amendment) Rules, 2012 published in Notification No. G.S.R. 540(E) in Gazette of India dated 9th July, 2012.

- (15) The Indo-Tibetan Border Police Force, Water Wing (Group 'A' Group 'B' and Group 'C' Technical Posts) Recruitment Rules, 2012 published in Notification No. G.S.R. 790(E) in Gazette of India dated 25th October, 2012.
- (16) The Indo-Tibetan Border Police Force, Telecommunication Cadre (Group 'B' and Group 'C' Posts) Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 265(E) in Gazette of India dated 23rd April, 2013.
- (17) The Indo-Tibetan Border Police Force, Animal Transport Cadre (Group 'C' Posts) Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 266(E) in Gazette of India dated 23rd April, 2013.
- (18) The Indo-Tibetan Border Police Force, Pioneer Cadre, Group 'B' and Group 'C' Posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 267(E) in Gazette of India dated 23rd April, 2013.
- (19) The Indo-Tibetan Border Police Force, Tailor, Cobbler and Gardner Cadre Group 'B' and Group 'C' Posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 268(E) in Gazette of India dated 23rd April, 2013.
- (20) The Indo-Tibetan Border Police Force, General Duty Cadre (Group 'A' Posts), Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 217(E) in Gazette of India dated 11th April, 2013.
- (21) The Indo-Tibetan Border Police Force, Judge Attorney General, Additional Judge Attorney General, Deputy Judge Attorney General and Judge Attorney Group 'A' Posts Recruitment and Conditions of Service (Amendment) Rules, 2013 published in

Notification No. G.S.R. 218(E) in Gazette of India dated 11th April, 2013.

- (22) The Indo-Tibetan Border Police Force (Group 'B' posts) Hindi Translators Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 219(E) in Gazette of India dated 11th April, 2013.
- (23) The Indo-Tibetan Border Police Force, Constable (Water Carrier) and Constable (Safai Karamchari) Group 'C' Posts Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 220(E) in Gazette of India dated 11th April, 2013.
- (24) The Indo-Tibetan Border Police Force, Inspector (Librarian), Group 'B' Post, Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 221(E) in Gazette of India dated 11th April, 2013.
- (25) The Indo-Tibetan Border Police Force, Para Medical Cadre Inspector (Pharmacist) Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 222(E) in Gazette of India dated 11th April, 2013.
- (26) The Indo-Tibetan Border Police Force, Assistant Commandant (Office) and Assistant Commandant, Staff Officer (Group 'A' Posts) Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 223(E) in Gazette of India dated 11th April, 2013.
- (27) The Indo-Tibetan Border Police Force, Combatant Ministerial Cadre and Combatant Stenographer Cadre Group 'B' and Group 'C' Posts Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 224(E) in Gazette of India dated 11th April, 2013.

- (28) The Indo-Tibetan Border Police Force, Medical Cadre (Group 'C' Posts) Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 225(E) in Gazette of India dated 11th April, 2013.
- (29) The Indo-Tibetan Border Police Force, Para Medical Cadre (Group 'A', 'B' and 'C' Posts) Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 226(E) in Gazette of India dated 11th April, 2013.
- (30) The Indo-Tibetan Border Police Force, Animal Transport Cadre (Non-gazetted) Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 227(E) in Gazette of India dated 11th April, 2013.
- (31) The Indo-Tibetan Border Police Force, Veterinary Cadre (Group 'B' and Group 'C' Posts) Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 228(E) in Gazette of India dated 11th April, 2013.
- (32) The Indo-Tibetan Border Police Force, Armourer Cadre Group 'B' and 'C' Posts), Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 229(E) in Gazette of India dated 11th April, 2013.
- (33) The Indo-Tibetan Border Police Force, Pioneer Cadre, Group 'B' and Group 'C' Posts Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 230(E) in Gazette of India dated 11th April, 2013.
- (34) The Indo-Tibetan Border Police Force, Tailor, Cobbler and Gardener Cadre, Group 'B' and 'C' Posts Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 231(E) in Gazette of India dated 11th April, 2013.

- (35) The Indo-Tibetan Border Police Force, Constable (Cook), Constable (Washerman) and Constable (Barber) Group 'C' Posts, Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 232(E) in Gazette of India dated 11th April, 2013.
- (36) The Indo-Tibetan Border Police Force, Engineering Cadre (Group 'A' posts), Recruitment Amendment Rules, 2013 published in Notification No. G.S.R. 233(E) in Gazette of India dated 11th April, 2013.
- (37) The Indo-Tibetan Border Police Force, Assistant Sub-Inspector (Stenographer) and Head Constable (Ministerial), Group 'C' post Recruitment Rules, 2013 published in Notification No. G.S.R. 81(E) in Gazette of India dated 14th February, 2013.
- (38) The Indo-Tibetan Border Police Force, Para Medical Cadre (Group 'A, 'B' and 'C' Posts) Recruitment Amendment Rules, 2011 published in Notification No. G.S.R. 657(E) in Gazette of India dated 1st September, 2013.
- (39) The Indo-Tibetan Border Police Force, sub-Inspector (Medic), Para Medical Cadre, Group 'B' Posts, Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 391(E) in Gazette of India dated 21st June, 2013.
- (40) The Indo-Tibetan Border Police Force, Para Medical Cadre, (Group 'C' Combatised Posts) Recruitment Rules, 2013 published in Notification No. G.S.R. 23(E) in Gazette of India dated 15th January, 2013.
- (41) G.S.R.354(E) published in Gazette of India dated 11th May, 2012 containing corrigendum to the Notification No. G.S.R. No. 1019(E) dated 28th December, 2010.

- (42) G.S.R.663(E) published in Gazette of India dated 3rd September, 2012 containing corrigendum to the Notification No. G.S.R. No. 484(E) dated 21st June, 2012.
- (43) G.S.R.569(E) published in Gazette of India dated 17th July, 2012 containing corrigendum to the Notification No. G.S.R. No. 354(E) (in English version only) dated 11th May, 2012.
- (44) G.S.R.445(E) published in Gazette of India dated 28th June, 2013 containing corrigendum to the Notification No. G.S.R. No. 217(E) (in Hindi version only) dated 8th April, 2013.

... (*Interruptions*)

[Placed in Library. See No. LT 9669/15/13]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9670/15/13]

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the EdCIL (India) Limited and the Ministry of Human Resource Development for the year 2013-2014.

[Placed in Library. See No. LT 9671/15/13]

- (4) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Rajasthan, Jodhpur, for the year 2011-2012, together with Audit Report thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT 9672/15/13]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology, Jaipur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology, Jaipur, for the year 2011-2012.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library. See No. LT 9673/15/13]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Patna, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Patna, for the year 2011-2012.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT 9674/15/13]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Raipur, for the year 2011-2012,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Raipur, for the year 2011-2012.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library. See No. LT 9675/15/13]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ranchi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Ranchi, for the year 2010-2011.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

[Placed in Library. See No. LT 9676/15/13]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Agartala, Tripura, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Agartala, Tripura, for the year 2011-2012.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

[Placed in Library. See No. LT 9677/15/13]

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Jamshedpur, for the year 2011-

2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Jamshedpur, for the year 2011-2012.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

[Placed in Library. See No. LT 9678/15/13]

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Indore, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Indore, for the year 2011-2012.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

[Placed in Library. See No. LT 9679/15/13]

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Kashipur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Kashipur, for the year 2011-2012.

- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

[Placed in Library. See No. LT 9680/15/13]

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Raipur, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Management, Raipur, for the year 2011-2012.

- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

[Placed in Library. See No. LT 9681/15/13]

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Calicut, for the year 2011-2012.

- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

[Placed in Library. See No. LT 9682/15/13]

- (26) A copy of the University Grants Commission (Grievance Redressal) Regulations, 2012 (Hindi and English versions) published in Notification No. 14-4/2012(CPP-II) in Gazette of India dated 23rd March, 2013 under Section 28 of the University Grants Commission Act, 1956.

- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

[Placed in Library. See No. LT 9683/15/13]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. KRUPARANI KILLI): Madam, on behalf of Shri Milind Deora, I beg to lay on the Table a copy of the Indian Wireless Telgraphy (Commercial Radio Operators Certificate of Proficiency and Licence to operate Global Maritime Distress and Safety System) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 277(E) in Gazette of India dated 2nd May, 2013 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.

[Placed in Library. See No. LT 9684/15/13]

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): Madam, on behalf of Shri Rajeev Shukla, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Twelfth Five Year Plan 2012-2017, Volume-I (Faster, More Inclusive and Sustainable Growth).
- (2) Twelfth Five Year Plan 2012-2017, Volume-II (Economic Sectors).
- (3) Twelfth Five Year Plan 2012-2017, Volume-III (Social Sectors).

[Placed in Library. See No. LT 9685/15/13]

... (*Interruptions*)

12.21 hrs

At this stage, Shri S. P. Y. Reddy came and stood on the floor near the Table.

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 2226(E) published in Gazette of India dated the 22nd July, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 47 (Walayar-Vadakkanchery Section) in the State of Kerala.
- (ii) S.O. 1354(E) published in Gazette of India dated the 24th May, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 5A (Chandikole-Paradip Section) in the State of Odisha.
- (iii) S.O. 1988(E) published in Gazette of India dated the 3rd July, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.
- (iv) S.O. 625(E) published in Gazette of India dated the 12th March, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 14 (Abu Road-Palanpur/Khemana Section) in the States of Gujarat and Rajasthan.
- (v) S.O. 1848(E) published in Gazette of India dated the 25th June, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of Railway Over Bridge at Padannakkad of National Highway No. 42 in the State of Kerala.
- (vi) S.O. 1462(E) published in Gazette of India dated the 6th June, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 47

(Vadakkancherry-Thrissur Border Section) in the State of Tamil Nadu.

- (vii) S.O. 1847(E) published in Gazette of India dated the 25th June, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (viii) S.O. 1017(E) published in Gazette of India dated the 22nd April, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 59 (Godhra-Gujarat/Madhya Pradesh Border Section) in the State of Gujarat.
- (ix) S.O. 1355(E) published in Gazette of India dated the 24th May, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 45B (Trichy Bypass-Tovarankurichi-Madurai Section) in the State of Tamil Nadu.
- (x) S.O. 1845(E) published in Gazette of India dated the 25th June, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 9 (Maharashtra/Karnataka Border-Sangareddy Section) in the State of Haryana.
- (xi) S.O. 1846(E) published in Gazette of India dated the 25th June, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.
- (xii) S.O. 1849(E) published in Gazette of India dated the 25th June, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.

- (xiii) S.O. 1081(E) published in Gazette of India dated the 30th April, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 17 in the State of Karnataka.
- (xiv) S.O. 1356(E) published in Gazette of India dated the 24th May, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (xv) S.O. 1131(E) published in Gazette of India dated the 3rd May, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 31 in the State of West Bengal.
- (xvi) S.O. 2225(E) published in Gazette of India dated the 22nd July, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 6 in the State of Maharashtra.
- (xvii) S.O. 838(E) published in Gazette of India dated the 26th March, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 2 (Allahabad-Mangawan Section) in the State of Uttar Pradesh.
- (xviii) S.O. 1200(E) published in Gazette of India dated the 10th May, 2013 rescinding Notification No. S.O. 1138(E) dated 19th November, 2001.
- (xix) S.O. 1844(E) published in Gazette of India dated the 25th June, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 28 (Ayodhya-Gorakhpur Section) in the State of Uttar Pradesh.
- (xx) S.O. 1987(E) published in Gazette of India dated the 3rd July, 2013 regarding levy/collection of user fee from mechanical vehicles,

mentioned in, in respect of National Highway Nos. 25, 56A and 56B (Kanpur-Ayodhya Section) in the State of Uttar Pradesh.

- (xxi) S.O. 1989(E) published in Gazette of India dated the 3rd July, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 28 (Muzaffarpur-Barauni Section) in the State of Uttar Pradesh.
- (xxii) S.O. 2168(E) published in Gazette of India dated the 16th July, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 59 (Indore-Gujarat/MP Border Section) in the State of Uttar Pradesh.
- (xxiii) S.O. 2222(E) published in Gazette of India dated the 22nd July, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 200 (Raipur-Balishpur Section) in the State of Chattishgarh.
- (xxiv) S.O. 2223(E) published in Gazette of India dated the 22nd July, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway Nos. 33 and 6 in the States of Jharkhand and West Bengal.
- (xxv) S.O. 2224(E) published in Gazette of India dated the 22nd July, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 80 (Mokama-Munger Section) in the State of Bihar.
- (xxvi) S.O. 2228(E) published in Gazette of India dated the 22nd July, 2013 regarding levy/collection of user fee from mechanical vehicles, mentioned in, in respect of National Highway No. 235 (Meerut-Bulandshahar Section) in the State of Uttar Pradesh.

(xxvii)S.O. 3035(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jhalawar-Biaora Section) in the State of Rajasthan.

[Placed in Library. See No. LT 9686/15/13]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): I beg to lay on the Table:-

- (1) A copy of the Recruitment Regulations of Principal Commissioner (Monitoring and Coordination) Delhi Development Authority, 2013 (newly created post) (Hindi and English versions) published in Notification No. G.S.R.305(E) in Gazette of India dated 14th May, 2013 under Section 58 of the Delhi Development Act, 1957.

[Placed in Library. See No. LT 9687/15/13]

- (2) A copy of the Notification No. S.O. 2305(E) (Hindi and English versions) published in Gazette of India dated 29th July, 2013 rescinding Notification No. S.O. 1250(E) dated 30th May, 2012 except as respects things done or omitted to be done before such suppression, issued under sub-sections (1) & (6) of Section 4 of the Metro Railways (Construction of Works) Act, 1978.

[Placed in Library. See No. LT 9688/15/13]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the year 2006-2007.
- (2) A copy of the Explanatory Memorandum (Hindi and English versions) by the Government on the Annual Report of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the year 2006-2007.

[Placed in Library. See No. LT 9689/15/13]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): I beg to lay on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 9690/15/13]

- (2) A copy of the Annual Reports (Hindi and English versions) on the working and activities of the State Bank of India, State Bank of Patiala and State Bank of Hyderabad, for the year 2012-2013, alongwith Audited Accounts under sub-section (4) of Section 40 of the State Bank of India (Subsidiary Banks) Act, 1955 and sub-section (3) of Section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.

[Placed in Library. See No. LT 9691/15/13]

(3) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-

- (i) Report on the working and activities of the Bank of India for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.
- (ii) Report on the working and activities of the Andhra Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT 9692/15/13]

(4) A copy of the Annual Report (Hindi and English versions) of the IDBI Bank Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts under Section 619A of the Companies Act, 1956.

[Placed in Library. See No. LT 9693/15/13]

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) S.O.2327(E) published in Gazette of India dated 31st July, 2013, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.,(N.T.) dated 3rd August, 2001.
- (ii) S.O.2329(E) published in Gazette of India dated 1st August, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of imported and export goods.
- (iii) S.O.2467(E) published in Gazette of India dated 14th August, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of imported and export goods.

- (iv) S.O.2468(E) published in Gazette of India dated 14th August, 2013, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.,(N.T.) dated 3rd August, 2001.

[Placed in Library. See No. LT 9694/15/13]

(6) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (3rd Amendment) Rules, 2013 published in Notification No. S.O. 1111(E) in Gazette of India dated 2nd May, 2013, together with an explanatory memorandum.
- (ii) The Income-tax (Fourth Amendment) Rules, 2013 published in Notification No. S.O. 1393(E) in Gazette of India dated 30th May, 2013, together with an explanatory memorandum.
- (iii) The Income-tax (Fifth Amendment) Rules, 2013 published in Notification No. S.O. 1404(E) in Gazette of India dated 31st May, 2013, together with an explanatory memorandum.
- (iv) The Income-tax (Seventh Amendment) Rules, 2013 published in Notification No. S.O. 1513(E) in Gazette of India dated 11th June, 2013, together with an explanatory memorandum.
- (v) The Income-tax (10th Amendment) Rules, 2013 published in Notification No. S.O. 2166(E) in Gazette of India dated 15th July, 2013, together with an explanatory memorandum.
- (vi) S.O.1464(E) published in Gazette of India dated 6th June, 2013, together with an explanatory memorandum making certain amendments in Notification No. S.O. 709(E) dated 20th August, 1998.
- (vii) The Commodities Transaction Tax Rules, 2013 published in Notification No. S.O. 1769(E) in Gazette of India dated 19th June, 2013, together with an explanatory memorandum.

- (viii) The Income-tax (8th Amendment) Rules, 2013 published in Notification No. S.O. 1856(E) in Gazette of India dated 26th June, 2013, together with an explanatory memorandum.
- (ix) The Income-tax (9th Amendment) Rules, 2013 published in Notification No. S.O. 2017(E) in Gazette of India dated 4th July, 2013, together with an explanatory memorandum.
- (x) S.O.2311(E) published in Gazette of India dated 29th July, 2013, together with an explanatory memorandum regarding interest rate ceiling in respect of rupee denominated bonds of an Indian company referred to in Section 194LD(2)(i) of the Income-Tax Act, 1961.
- (xi) The Income-tax (11th Amendment) Rules, 2013 published in Notification No. S.O. 2331(E) in Gazette of India dated 1st August, 2013, together with an explanatory memorandum.
- (xii) The Income-tax (13th Amendment) Rules, 2013 published in Notification No. S.O. 2364(E) in Gazette of India dated 5th August, 2013, together with an explanatory memorandum.
- (xiii) The Income-tax (Sixth Amendment) Rules, 2013 published in Notification No. S.O. 1491(E) in Gazette of India dated 10th June, 2013, together with an explanatory memorandum.
- (xiv) S.O.2493(E) published in Gazette of India dated 19th August, 2013, together with an explanatory memorandum notifying the National Iranian Oil Company as the foreign company and the Memorandum of Understanding entered into between the Government of India in the Ministry of Petroleum and Natural Gas and the Central Bank of Iran on 20th January, 2013 as the agreement for the purposes of clause (48) of Section 10 read with Section 295 of the Income-tax Act, 1961.

[Placed in Library. See No. LT 9695/15/13]

(7) A copy of the Notification No. G.S.R.163(E) (Hindi and English versions) published in Gazette of India dated 8th March, 2013, together with an explanatory memorandum regarding reorganisation of the jurisdiction of Debts Recovery Appellate Tribunals to rationalize the workload under sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993, together with a corrigendum thereto published in Notification No. G.S.R. 239(E) dated 12th April, 2013.

[Placed in Library. See No. LT 9696/15/13]

(8) A copy of the Notification No. S.O.2074(E) (Hindi and English versions) published in Gazette of India dated 8th July, 2013, regarding amalgamation of North Malabar Gramin Bank and South Malabar Gramin Bank as Kerala Gramin Bank under Section 23A of the Regional Rural Banks Act, 1976.

[Placed in Library. See No. LT 9697/15/13]

(9) A copy each of the following Notifications (Hindi and English versions) under Section 74 of the Prevention of Money-Laundering Act, 2002:-

- (i) The Prevention of Money-laundering (Issuance of Provisional Attachment Order) Rules, 2013 published in Notification No. G.S.R.557(E) in Gazette of India dated 19th August, 2013, together with an explanatory memorandum.
- (ii) The Prevention of Money-laundering (Taking Possession of Attached or Frozen Properties Confirmed by the Adjudicating Authority) Rules, 2013 published in Notification No. G.S.R.558(E) in Gazette of India dated 19th August, 2013, together with an explanatory memorandum.
- (iii) The Prevention of Money-laundering (Forms, Search and Seizure or Freezing and the manner of Forwarding the Reasons and Material to the Adjudicating Authority, Impounding and Custody of Records and the Period of Retention)(Amendment) Rules, 2013 published in

Notification No. G.S.R.559(E) in Gazette of India dated 19th August, 2013, together with an explanatory memorandum.

[Placed in Library. See No. LT 9698/15/13]

(10) A copy of the Notification No. G.S.R.538(E) (Hindi and English versions) published in Gazette of India dated 8th August, 2013, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on the imports of resin or other organic substances bonded wood or ligneous fibre boards of thickness more than 2mm and below 6mm, except insulation boards, laminated fibre boards, moulded door skins, and boards which are not bonded either by resin or other organic substances, classified under Chapter 44 of the Customs Tariff, originating in, or exported from, China PR, Indonesia, Malaysia and Sri Lanka at the rates prescribed therein, under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.

[Placed in Library. See No. LT 9699/15/13]

(11) A copy of the Notification No. S.O.1768(E) (Hindi and English versions) published in Gazette of India dated 6th June, 2013, together with an explanatory memorandum appointing the 1st day of July, 2013 as the date on which Chapter VII of the Finance Act, 2013 Shall come into force issued under sub-section (2) of Section 115 of the Finance Act, 2013.

[Placed in Library. See No. LT 9700/15/13]

... (*Interruptions*)

12.22 hrs

*At this stage, Shri M. Anandan and some other
hon. Members left the House.*

12.22 ¼ hrs

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Madam Speaker, I have to report the following message received from the Secretary-General of Rajya Sabha:-

I am directed to inform you that the Rajya Sabha at its sitting held on Thursday, the 29th August, 2013 adopted the following motion regarding filling up of the casual vacancies in the Joint Committee to Examine Matters Relating to Allocation and Pricing of Telecom Licences and Spectrum:-

"That this House concurs in the recommendation of Lok Sabha that Rajya Sabha do appoint two Members to the Joint Committee to Examine Matters Relating to Allocation and Pricing of Telecom Licences and Spectrum in the vacancies caused by the retirement of Shri Tiruchi Siva from the Rajya Sabha and resignation of Dr. E.M. Sudarsana Natchiappan from the JPC and communicate to Lok Sabha the names of the Members so appointed by the Rajya Sabha to the Joint Committee and resolves that Shri P. Bhattacharya and Dr. Ashok S. Ganguly be appointed to the said Joint Committee to fill the vacancies."

... (Interruptions)

12.22½ hrs

At this stage Shri Lalu Prasad came and stood on the floor near the Table.

... (Interruptions)

12.23 hrs**COMMITTEE ON PRIVATE MEMBERS' BILL AND RESOLUTIONS
Minutes of the 30th to 36th Sittings**

श्री कड़िया मुंडा (खूँटी): माननीय अध्यक्ष महोदया, मैं 13वें और 14वें सत्र के दौरान गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति की 30वीं से 36वीं बैठकों के कार्यवाही सारांश (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

12.23¼ hrs

At this stage Shri Lalu Prasad went back to his seat.

12.23½hrs**STANDING COMMITTEE ON AGRICULTURE****50th Report**

श्री बसुदेव आचार्य (बांकुरा): माननीय अध्यक्ष महोदया, मैं “देश में एबायोटिक स्ट्रेस रेसिस्टेंट फसल किस्मों का विकास और उत्पादन प्रौद्योगिकियों का प्रसार, अनुसंधान और विकास तथा विस्तार प्रयासों की समीक्षा” के बारे में कृषि संबंधी समिति (2010-11) के 26वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/ सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 50वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

...(व्यवधान)

12.23^{3/4}hrs**STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND
PUBLIC DISTRIBUTION
30th and 31st Report**

श्री एकनाथ महादेव गायकवाड (मुम्बई दक्षिण-मध्य): माननीय अध्यक्ष महोदया, मैं उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (उपभोक्ता मामले विभाग) से संबंधित खाद्य, उपभोक्ता मामले और सार्वजनिक वितरण संबंधी स्थायी समिति (2012-13) के निम्नलिखित प्रतिवेदन (हिंदी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

- (1) 'भारतीय मानक ब्यूरो (संशोधन) विधेयक, 2012' संबंधी 30वां प्रतिवेदन।
- (2) अनुदानों की मांगों (2013-14) के बारे में समिति (2012-13) के 29वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई संबंधी 21वां प्रतिवेदन।

...(ब्यवधान)

12.24 hrs**STANDING COMMITTEE ON RURAL DEVELOPMENT
46th Report**

श्रीमती ऊषा वर्मा (हरदोई): मैं 'राज्यों/संघ राज्यक्षेत्रों में सतर्कता और मानीट्रिंग समितियों का कार्यकरण' विषय पर ग्रामीण विकास संबंधी स्थायी समिति का 46वां प्रतिवेदन (हिंदी तथा अंग्रेजी संस्करण) प्रस्तुत करती हूँ।

... (Interruptions)

12.24 ¼ hrs**COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES
3rd Report**

SHRI B.K. HANDIQUE (JORHAT): Madam, I beg to present the 3rd Report (Hindi and English versions) of the Committee on Welfare of Other Backward Classes (2013-14) on "Review of Welfare Measures for the OBCs and Grant of Constitutional Status to NCBC" pertaining to the Ministry of Social Justice & Empowerment.

... (*Interruptions*)

12.24 ½ hrs**STANDING COMMITTEE ON COMMERCE
112th Report**

SHRI K. P. DHANAPALAN (CHALAKUDY): I beg to lay on the Table the 112th Report (Hindi and English versions) of the Standing Committee on Commerce on Action Taken by Government on the Observations / Recommendations of the Committee contained in its 107th Report on Demands for Grants (2013-14) of the Department of Commerce, Ministry of Commerce and Industry.

... (*Interruptions*)

12.24 ¾ hrs

**STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE
72nd Report**

DR. SANJAY JAISWAL (PASCHIM CHAMPARAN): I beg to lay on the Table the 72nd Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on “Alleged irregularities in the conduct of studies using Human Papilloma Virus (HPV) vaccine” by PATH in India.

... (*Interruptions*)

12.25 hrs**STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES,
LAW AND JUSTICE
62nd Report**

श्री शैलेन्द्र कुमार (कौशाम्बी): मैं “सरकारी नौकरी तथा सरकारी उपक्रमों में सेवा शर्तों, शोषण से संरक्षण, प्रोत्साहन और अन्य संबंधित मुद्दों के संबंध में महिलाओं की स्थिति” के बारे में कार्मिक, लोक शिकायत, विधि और न्याय संबंधी स्थायी समिति का 62वां प्रतिवेदन (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

...(व्यवधान)

12.25 ½ hrs

STATEMENT BY MINISTER

Status of implementation of the Recommendations Contained in the 184th Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the Recommendations/Observations Contained in the 176th Report of the Committee on Demands for Grants (2012-13), Pertaining to the Ministry of Tourism.*

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. K. CHIRANJEEVI): I am laying this Statement on the present status of implementation of further recommendations/observations contained in the 184th Report on Action Taken by the Government on the recommendations/observations of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture, contained in its 176th Report on the Demands for Grants (2012-13) of the Ministry of Tourism in pursuance of the direction of the hon. Speaker, Lok Sabha which reads as under:-

“The Minister concerned shall make once in six months a Statement in the House regarding the status of implementation of recommendations contained in the Reports of Lok Sabha with regard to his Ministry”

The Department related Parliamentary Standing Committee on Transport, Tourism and Culture considered and adopted the **184th Report** on Action Taken by the Government on the recommendations/observations of the Committee contained in its 176th Report on the Demands for grants (2012-13) of the Ministry of Tourism, in its meeting held on the 5th November, 2012. The Report was laid on the Table of the Lok Sabha on 4th December, 2012.

Madam Speaker, the Statement indicating the present status of implementation on Action Taken by the Government on the recommendation/observations of the 176th Report was laid on the Table of the Lok

* Laid on the Table and also placed in Library. See No. LT 9701/15/13

Sabha on 22.03.2013. In the 184th Report the Standing Committee has made 73 further recommendations/observations on the Action Taken by the Government on the recommendations/observations of the 176th Report.

I also lay on the Table of the House the present status of implementation of each further recommendation/observation contained in the 184th Report as an **Annexure**, which is laid on the Table.

... (*Interruptions*)

12.27 hrs

**STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO.
2423 DATED 10th March, 2011 REGARDING ‘OWNERSHIP OF
NATURAL OIL AND GAS RESOURCES’***

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): Madam, with your kind permission, I want to lay a Statement of correct version.

As per Article 27.1 of Production Sharing Contract (PSC) under New Exploration Licensing Policy (NELP), the Government of India is the sole owner of Petroleum underlying the Contract Area and shall remain the sole owner of Petroleum produced pursuant to the provisions of this Contract except that part of Crude Oil, Condensate or Gas the title whereof has passed to the Contractor or any other person in accordance with the provisions of this Contract. The Hon’ble Supreme Court in Reliance Industries Limited – Reliance Natural Resources Limited (RIL-RNRL) case has also reiterated that all natural gas vests in the Union of India by virtue of Article 297. However, in accordance with Article 371 A of the Constitution of India, the Nagaland State Assembly on 26th July, 2010 had passed a Resolution that in respect of “ownership and transfer of land and its resources” including mineral oil, no Act of Parliament shall apply to the State of Nagaland, which shall make appropriate Rules to apply and enforce within the State of Nagaland. The matter has been considered in consultation with the Ministry of Home Affairs. Ministry of Home Affairs is of the view that Article 371-A (a) does not confer legislative power to the Legislative Assembly of Nagaland for regulation and development of mineral oil. The power to make law in respect of subjects covered under List-I of the Seventh Schedule of the

*Laid on the Table and also placed in Library. See No. LT 9702/15/13.

Constitution of India including entry 53 of List-I rests with the Parliament. As such, the Nagaland Petroleum and Natural Gas Regulations, 2012 notified by the Government of Nagaland as well as the Resolution passed by the Nagaland Assembly in July, 2010 lack constitutional validity.

... (*Interruptions*)

12.28 hrs

BUSINESS OF THE HOUSE

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR):
Madam, with your permission, I rise to announce that Government Business during the week commencing Monday, the 2nd of September, 2013, will consist of:-

1. Consideration of any item of Government Business carried over from today's Order paper.
2. Discussion on the Statutory Resolutions seeking disapproval of the Securities Laws (Amendment) Ordinance, 2013 and consideration and passing of the Securities Laws (Amendment) Bill, 2013.
3. Consideration and passing of the following Bills:-
 - (a) The Nuclear Safety Regulatory Authority Bill, 2011;
 - (b) The Rajiv Gandhi National Aviation University Bill, 2013; and
 - (c) The Civil Aviation Authority Bill, 2013.
4. Consideration and passing of the following Bills, as passed by Rajya Sabha:-
 - (a) The Citizenship (Amendment) Bill, 2013;
 - (b) The National Waterway (Lakhipur Banga Stretch of Barak River) Bill, 2013;
 - (c) The Registration of Births and Deaths (Amendment) Bill, 2013;
 - (d) The Parliament (Prevention of Disqualification) Amendment Bill, 2013;
 - (e) The Representation of People (Amendment and Validation) Bill, 2013; and
 - (f) The Marriage Laws (Amendment) Bill, 2013.

5. Consideration of amendments made by Rajya Sabha in the Wakf (Amendment) Bill, 2010, as passed by Lok Sabha and as reported by Select Committee of Rajya Sabha.
6. Consideration and passing of the following Bills, after they are passed by Rajya Sabha:-
 - (a) The Constitution (One Hundred and Twentieth Amendment) Bill, 2013;
 - (b) The Judicial Appointment Commission Bill, 2013; and
 - (c) The Representation of People (Second Amendment and Validation) Bill, 2013.

MADAM SPEAKER: Submissions by Members. Members can lay on the Table of the House.

... (*Interruptions*)

*श्री भूपेन्द्र सिंह (सागर): अगले सप्ताह की कार्यवाही में निम्नलिखित विषय को शामिल करने का कष्ट करें :-

1. मध्य प्रदेश में उर्वरकों की आपूर्ति हेतु घोषित 66 रेक प्वाइंट/हाफ रेक प्वाइंट में से केवल 32 रेक प्वाइंट आपरेट हो रहे हैं । अतः शेष 34 रेक प्वाइंट पर उर्वरकों की आपूर्ति हेतु उचित कदम उठाएं ।
2. देश में आंगनवाड़ी कार्यकर्ताओं तथा सहायकों को स्थायी कर्मचारी बनाए जाने तथा उनके मानदेय में वृद्धि किए जाने हेतु उचित कदम उठाएं ।

* Speech was laid on the Table.

***श्री शैलेन्द्र कुमार (कौशाम्बी):** अगले सप्ताह की कार्यवाही में निम्नलिखित विषय को शामिल करने का कष्ट करें :-

1. संविधान की आठवीं अनुसूची में 'भोजपुरी भाषा' को शामिल करने वाला बिल तत्काल पास (संसद में) कराएं ।
2. संपूर्ण देश में राज्यों में अनुसूचित जाति/अनुसूचित जनजाति एवं ओबीसी वर्ग के लोगों के जाति एवं निवास प्रमाण पत्र बनाने में एकरूपता एवं सरलीकरण होने चाहिए ।

***SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR):** I want that the following items may be included in next week's agenda:

- a) Women Reservation Bill has been passed in Rajya Sabha but it has not been placed for discussion in Lok Sabha. Hence a discussion is needed in the House.
- b) Incidents of Human Right violation are happening all over the country, including in West Bengal, where democratic rights are at stake. Hence a discussion is needed in this House.

***श्री पशुपति नाथ सिंह (धनबाद):** निम्नलिखित विषयों को अगले सप्ताह की कार्यसूची में सम्मिलित करने का कष्ट करें :-

1. कि यह सभा आग्रह करती है कि भारतीय खनिज विद्यापीठ विश्वविद्यालय (आईएसएम), धनबाद को भारतीय प्रौद्योगिकी संस्थान (आईआईटी) में परिवर्तन करने का कष्ट करें । यह मामला मेरे द्वारा संसद के पूर्व सत्र में भी उठाया गया है । परंतु कोई ठोस कार्रवाई अब तक इस पर सरकार द्वारा नहीं की गई है । अतः माननीय मंत्री जी से आग्रह करता हूं कि जनहित को ध्यान में रखते हुए शीघ्र ही भारतीय खनिज विद्यापीठ विश्वविद्यालय को आईआईटी का दर्जा दिया जाए ।
2. कि यह सभा आग्रह करती है कि सिन्दरी में स्टील कारखाना खोलने का प्रस्ताव विचाराधीन है जिसे कैबिनेट से सैद्धांतिक स्वीकृति भी मिल चुकी है । अतः माननीय मंत्री जी से आग्रह करता हूं कि शीघ्र ही सिन्दरी में स्टील कारखाना खोला जाए जिससे रोजगार का सृजन व जनहित को इसका लाभ मिल सके ।

***श्री अर्जुन राम मेघवाल (बीकानेर):** मैं आगामी सप्ताह की कार्यसूची में निम्नलिखित विषयों को सम्मिलित करने का अनुरोध करता हूँ-

1. प्रायः देखने में आता है कि अत्यधिक भीड़ भाड़ वाले कार्यक्रमों में भगदड़ मच जाने के कारण सैकड़ों की संख्या में लोगों की मृत्यु हो जाती है जिसमें अधिकतर महिलाओं एवं बच्चों की संख्या ज्यादा होती है। अतः अत्यधिक भीड़ वाले कार्यक्रमों में भीड़ की संख्या सीमित करने एवं ऐसे कार्यक्रमों की अनुमति देने के संबंध में राष्ट्रीय नीति बनाये जाने के विषय को चर्चा में सम्मिलित किया जाए।
2. न्यायिक सुधारों के विषय में एक सुधार अखिल भारतीय न्यायिक सेवा के गठन का सुझाव भी विधि आयोग द्वारा दिया गया है, लेकिन फिर भी अखिल भारतीय न्यायिक सेवा के गठन का सुझाव भी विधि आयोग द्वारा दिया गया है, लेकिन फिर भी अखिल भारतीय न्यायिक सेवा का गठन आज तक नहीं हुआ है। न्यायिक क्षेत्र में भ्रष्टाचार को कम करने एवं सभी समुदायों के लोगों का न्यायिक क्षेत्र में पर्याप्त प्रतिनिधित्व के लिए यह सुधार का सुझाव आज की आवश्यकता है। अतः इस विषय को चर्चा में सम्मिलित किया जाए।

***श्री रमाशंकर राजभर (सलेमपुर):** अगले सप्ताह के कार्य सूची में निम्न विषय शामिल किये जाए,

1. पूर्व सांसदों को दवा, पेंशन, संसद में आने जाने हेतु वाहन व ठहराव हेतु रियायती गेस्ट हाउस उपलब्ध कराने हेतु उपाय के संबंध में।
2. मिड-डे मिल योजना में रसोइयों को मान देय -वेतन तथा कार्य से निकाल देने से रोक लगाने के संबंध में उपाय के संबंध में।

***श्री दिनेश चन्द्र यादव (खगड़िया):** लोकसभा के आगामी सप्ताह की कार्य-सूची में निम्नलिखित विषय को जोड़ा जाए।

1. बिहार राज्य खगड़िया जिला अंतर्गत सोनमनखी से बलवाहाट एन एच (जिला-सहरसा) भाया कविरा घाप-खोचरदेवा, सड़क काफी महत्वपूर्ण है इसे राष्ट्रीय राजमार्ग घोषित किया जाए।
2. बिहार राज्य के सहरसा जिला में 20 किलोवाट क्षमता के दूरदर्शन केन्द्र बहुत दिनों से बन कर तैयार है। उसका उद्घाटन कर उसे शीघ्र चालू किया जाए।

12.28 ½ hrs**MOTION RE: 33rd to 36th REPORTS OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS.**

उपाध्यक्ष महोदय : महोदय, मैं यह प्रस्ताव करता हूँ :-

“कि यह सभा सदन में 20 मार्च, 2 मई, 7 और 14 अगस्त, 2013 को क्रमशः प्रस्तुत गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति के 33वें, 34वें, 35वें और 36वें प्रतिवेदनों से सहमत हैं।”

MADAM SPEAKER: The question is:

“That this House do agree with the 33rd, 34th, 35th and 36th Reports of the Committee on Private Members' Bills and Resolutions presented to the House on 20 March, 2 May, 7 and 14 August, 2013, respectively.”

The motion was adopted.

अध्यक्ष महोदया : शरद यादव जी, आप बोलिए।

... (व्यवधान)

श्री शरद यादव (मधेपुरा): अध्यक्ष महोदया, मैं एक विशेष परिस्थिति में खड़ा हुआ हूँ। ... (व्यवधान) कल मेरे घर पर जो घटना हुई है ... (व्यवधान) उसके बाबत मुझे कुछ नहीं कहना है। ... (व्यवधान) मैं सिर्फ यह कहना चाहता हूँ कि इस देश का कानून सबके लिए बराबर है या नहीं। ... (व्यवधान) हमने यहां कानून पास किया और कानून पास करने के बाद आज यह हालत है एक आदमी ... (व्यवधान) जो आसाराम है, वह देश भर में भ्रमण कर रहा है। ... (व्यवधान) कई तरह की बातें बोल रहा है। ... (व्यवधान) पीड़िता के जो मां-बाप हैं, आप यह बताइये कि कोई मां-बाप अपनी बेटी के लिए, ... (व्यवधान) इस देश में जो परिस्थिति है, उस परिस्थिति में कोई मां या बाप अपनी बेटी के लिए बलात्कार का या उसके साथ छेड़खानी का कोई केस दर्ज करा सकता है। ... (व्यवधान) मुझे यहां से, अखबारों से और चारों तरफ से पता लगा है कि ये जो आसाराम है, यह छुट्टा घूम रहा है। ... (व्यवधान) यह चारों तरफ हिन्दुस्तान का भ्रमण कर रहा है और जो इसके मन में आ रहा है, वह बोल रहा है। ... (व्यवधान) उसका बेटा उस बच्ची के लिए कह रहा है कि यह मेंटल केस है। ... (व्यवधान) आप बताइये उसने इतना बड़ा साहस किया ... (व्यवधान) और थाने में जाकर उसके मां-बाप ने बड़ा साहस दिखाया है ... (व्यवधान) ऐसा साहस कोई बहुत संकट में ही कोई बाप करता है। ... (व्यवधान) इसके बावजूद भी यह जो निकम्मी सरकार है, ये जो दोनों सरकारें हैं ... (व्यवधान) होम मिनिस्टर और मुख्यमंत्री बैठकर एक घंटा क्या करते हैं, ... (व्यवधान) क्या दुनिया में कहीं किसी देश से लड़ाई होने वाली है? ... (व्यवधान) यह आदमी यहां से वापस कैसे जयपुर ... (व्यवधान) निकल गया, कैसे यह उदयपुर से बाहर चला गया? ... (व्यवधान) यह कैसे पूरे देश भर में घूम रहा है? ... (व्यवधान) कैसे यह आदमी पूरे देश में नौटंकी करते हुए घूम रहा है? ... (व्यवधान) यह आदमी लैंड माफिया है। ... (व्यवधान) इसने हजारों एकड़ जमीन पर कब्जा करके रखा हुआ है। ... (व्यवधान) इस पर पहले से भी केस चल रहे हैं। ... (व्यवधान) मैं मुलायम सिंह जी से कहना चाहता हूँ कि आपके यहां ... (व्यवधान)

अध्यक्ष महोदया : श्री पन्ना लाल पुनिया अपने आपको श्री शरद यादव जी के विषय के साथ सम्बद्ध करते हैं।

The House stands adjourned to meet at 12.45 p.m.

12.32 hrs

The Lok Sabha then adjourned till Forty-Five Minutes past Twelve of the Clock.

12.45 hrs *The Lok Sabha reassembled at Forty Five Minutes past Twelve of
the Clock*

(Dr. M. Thambidurai *in the Chair*)

... (*Interruptions*)

12.45¼ hrs

*At this stage, Shri M. Venugopala Reddy and some other hon. Members came
and stood on the floor near the Table.*

12.45 ½ hrs

*At this stage, Shri Anantha Venkatarami Reddy and some other hon. Members
came and stood on the floor near the Table.*

MR. CHAIRMAN : Please go back to your seats.

... (*Interruptions*)

MR. CHAIRMAN: Please sit down.

... (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record.

(*Interruptions*) ... *

MR. CHAIRMAN: The House stands adjourned to meet again at 2 p.m.

12.46 hrs

*The Lok Sabha then adjourned till Fourteen
of the Clock.*

* Not recorded.

14.01 hrs

The Lok Sabha re-assembled at One Minute past Fourteen of the Clock.

(Shri Jagdambika Pal *in the Chair*)

... (*Interruptions*)

14.01¼ hrs

At this stage, Shri C. Sivasami, Shri K. Narayan Rao, Shri S.P.Y. Reddy and some other hon. Members came and stood on the floor near the Table.

MR. CHAIRMAN: Kindly listen to me.

... (*Interruptions*)

MR. CHAIRMAN: You are expressing your sentiments.

... (*Interruptions*)

MR. CHAIRMAN: I will now call Shri Thambidurai.

... (*Interruptions*)

14.02 hrs

At this stage, Shri M. Venugopala Reddy and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

DR. M. THAMBIDURAI (KARUR): Sir, on 26th August, 2013, the Sri Lankan Navy had abducted and illegally detained 35 poor innocent Tamil Nadu fishermen belonging to Pamban area in Ramanathapuram District. They have been apprehended and taken to Sri Lanka. ... (*Interruptions*)

MR. CHAIRMAN: Kindly take your seats.

... (*Interruptions*)

DR. M. THAMBIDURAI : Not only this, there are several such incidents taking place. Prior to this, on 30th and 31st July, 2013, in two separate incidents Sri Lankan Naval Authorities had abducted and detained 36 fishermen belonging to Tamil Nadu. ... (*Interruptions*)

MR. CHAIRMAN: You want to raise some issue. I will give you an opportunity to speak. Kindly listen to me.

... (*Interruptions*)

MR. CHAIRMAN: Please take your seats. Definitely you will get an opportunity to speak. You can express your sentiments.

... (*Interruptions*)

DR. M. THAMBIDURAI : Nearly 112 Tamil Nadu fishermen are languishing in Sri Lankan jails. Sri Lankan Navy is committing atrocities on them. ... (*Interruptions*) In this connection, the hon. Chief Minister of Tamil Nadu has written letters to the hon. Prime Minister requesting him to take necessary action to release the Tamil Nadu fishermen who are in Sri Lankan jails. ... (*Interruptions*) In spite of so many letters the Government has not taken any action. Therefore, I am requesting the Government. ... (*Interruptions*)

Hon. Home Minister is present in the House. Let the Home Minister convey our sentiments to the hon. Prime Minister. ... (*Interruptions*) The Prime Minister should take immediate action and see that all the fishermen are released at the earliest. ... (*Interruptions*)

I think the only solution to this problem is to get back the Katchatheevu Island.... *(Interruptions)* The cession of this Island to Sri Lanka was a wrong decision. The Parliament has not endorsed the view of cession.... *(Interruptions)*

MR. CHAIRMAN: Kindly take your seats. He is raising a very important issue.

... *(Interruptions)*

DR. M. THAMBIDURAI: Our hon. Chief Minister has already gone to the Supreme Court against this decision. I hope the Central Government will take action and see to it that the island is ceded back to our Indian territory. This is the only solution to the problems of fishermen. Navy is committing a lot of atrocities on the Indian fishermen. The Central Government has to take action. Since the Government is not taking any action tension prevails in Tamil Nadu. We are facing a lot of problems. This is a serious issue.... *(Interruptions)* Other Indian fishermen arrested in Pakistan have been released. Why no action is being taken with regard to Tamil Nadu fishermen?... *(Interruptions)*

MR. CHAIRMAN: Kindly, be brief.

DR. M. THAMBIDURAI: This is a serious issue. The Central Government should take necessary action. Otherwise, there will be a lot of agitation. Hon. Chief Minister of Tamil Nadu has written a number of letters to the hon. Prime Minister... *(Interruptions)* No action has been taken in this regard and therefore, I accuse the Central Government of taking a partisan attitude with regard to this serious issue.... *(Interruptions)* The Government should see that the Tamil Nadu fishermen are released immediately. I once again request the hon. Prime Minister to take action in this regard.

श्री शैलेन्द्र कुमार (कौशाम्बी): माननीय सभापति महोदय, आपने मुझे शून्य प्रहर में बोलने का समय दिया।...*(व्यवधान)* मैं आपका आभारी हूँ।...*(व्यवधान)* पूरे देश में अनुसूचित जाति, अनुसूचित जनजाति के तमाम अभ्यर्थी हैं, बच्चे हैं जो पढ़ रहे हैं जिनके माता-पिता तीस-चालीस सालों से और उस से भी ज्यादा समय से रहने वाले लोग महाराष्ट्र में कोयले खदानों एवं अन्य स्थानों में काम करते हैं।...*(व्यवधान)* वे

बहुत ही गरीब हैं और मज़दूर हैं, मध्यमवर्गीय हैं।...(व्यवधान) उन बच्चों की शिक्षा के लिए स्कूल में प्रवेश हेतु या नौकरी में कहीं भी आवेदन करने के लिए जाति प्रमाण-पत्र और निवास प्रमाण-पत्र की आवश्यकता होती है।...(व्यवधान) महाराष्ट्र, मुंबई में और अन्य प्रदेशों के कुछ क्षेत्रों में उन से पिछले पचास वर्ष के निवास प्रमाण-पत्र मांगे जाते हैं जबकि वे परिवार वहां तीस-चालीस सालों से और पचास साल से कम समय से रह रहे हैं।...(व्यवधान) ऐसे बच्चों के जाति प्रमाण-पत्र एवं निवास प्रमाण-पत्र तत्काल बनाए जाएं ताकि वे स्कूलों में प्रवेश ले सकें और नौकरियों में उन्हें प्राथमिकता मिले ताकि वे आगे बढ़ सकें और नौकरियों में जाकर अपने परिवार का जीवन-यापन कर सकें।...(व्यवधान)

MR. CHAIRMAN : The House stands adjourned to meet again at 3.00 o'clock.

14.07 hrs

*The Lok Sabha then adjourned till Fifteen
of the Clock.*

15.00 hrs

The Lok Sabha re-assembled at Fifteen of the Clock.

(Shri Francisco Cosme Sardinha *in the Chair*)

MR. CHAIRMAN: Now, we will take up Discussion Under Rule 193. Shrimati Sushma Swaraj to speak.

... (*Interruptions*)

15.0 ¼ hrs

At this stage, Shri S.P.Y. Reddy and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

15.0 ½ hrs

At this stage, Shri K. Narayan Rao and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

15.01 hrs

DISCUSSION UNDER RULE 193

Government of India's Response and Measures Taken for Relief and Reconstruction in the Wake of Natural Disaster in Uttarakhand

श्रीमती सुषमा स्वराज (विदिशा): सभापति महोदय, हमने सोचा था कि संसद का मानसून सत्र उत्तराखंड की आपदा पर चर्चा करते शुरू होगा।...(व्यवधान) क्योंकि सत्र के अंतराल में ये सबसे बड़ी विपत्ति देश पर आई थी।...(व्यवधान)

MR. CHAIRMAN: Hon. Members, please go to your places.

श्रीमती सुषमा स्वराज : चाहिए तो यह था कि संसद सबसे पहले इसका संज्ञान लेती और इस पर हम चर्चा शुरू करते, संवेदना का तकाजा तो यही था, लेकिन ऐसा हुआ नहीं।...(व्यवधान) 5 अगस्त को संसद का सत्र शुरू हुआ।...(व्यवधान)

MR. CHAIRMAN: Please go to your places.

श्रीमती सुषमा स्वराज : आज 30 अगस्त है, लेकिन मुझे नहीं लगता कि आज भी यह चर्चा मैं कर पाऊंगी, जिस तरह का दृश्य सदन में उपस्थित हो रहा है।...(व्यवधान) जब तक सदन व्यवस्थित रूप से नहीं चलेगा, तब तक इतने संवेदनशील मामले को मैं कैसे रखूँ? इसलिए आप हाउस को व्यवस्थित करिए तो मैं बोलूंगी।...(व्यवधान)

MR. CHAIRMAN: You may continue next time.

... *(Interruptions)*

MR. CHAIRMAN: The House stands adjourned to meet on Monday, the 2nd September, 2013 at 11.00 a.m.

15.02 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Monday, September 2, 2013/Bhadrapada 11, 1935 (Saka).*
